

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Appellate Jurisdiction)**  
**S. A. No. 48 of 2008**

.....  
Daya Rani Devi & Others. ..... Appellants  
**Versus**  
Sudhir Mandal & Others ..... Respondents

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

.....  
For the Appellants : Mr. K.K. Mishra, Advocate  
For the Respondents :  
.....

**10/10.09.2020**

It appears that order dated 28.05.2020 passed by this Court has not been complied by learned counsel for the appellants.

Learned counsel for the appellants has submitted that inadvertently the same has not been complied, but it shall be complied within a period of 30 days after the physical court starts.

Learned counsel for the appellants is directed to comply the order dated 28.05.2020 within a period of 30 days after the physical court starts, failing which this appeal shall stand dismissed without further reference to the Bench.

**(Kailash Prasad Deo, J.)**

Sunil-Jay/